



\$~71 to 73

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 535/2024

PR. COMMISSIONER OF INCOME TAX -5,

MUMBAI

.....Appellant

Through: Mr. Puneet Rai, Sr. Standing Counsel
with Mr. Ashvini Kr. and Mr.
Rishabh Nangia, Jr. Standing
Counsels for Income Tax Department.

versus

AIR INDIA SATS AIRPORT SERVICES PVT. LTD.....Respondent

Through:

(72)

+ ITA 536/2024

PR. COMMISSIONER OF INCOME TAX -5,

MUMBAI

.....Appellant

Through: Mr. Puneet Rai, Sr. Standing Counsel
with Mr. Ashvini Kr. and Mr.
Rishabh Nangia, Jr. Standing
Counsels for Income Tax Department.

versus

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PR. COMMISSIONER OF INCOME TAX -5,

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Rishabh Nangia, Jr. Standing
Counsels for Income Tax Department.



versus

AIR INDIA SATS AIRPORT SERVICES PVT. LTD.....Respondent
Through:

CORAM:
HON'BLE MR. JUSTICE VIBHU BAKHRU
HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

ORDER
22.10.2024

%

CM APPL. 62071/2024 (exemption) in ITA 535/2024
CM APPL. 62074/2024 (exemption) in ITA 536/2024
CM APPL. 62091/2024 (exemption) in ITA 537/2024

1. Exemption allowed, subject to all just exceptions.
2. Applications stand disposed of.

ITA 535/2024, ITA 536/2024 & ITA 537/2024

3. Issue notice, returnable on 13.01.2025.

VIBHU BAKHRU, J

SWARANA KANTA SHARMA, J

OCTOBER 22, 2024

zp

Click here to check corrigendum, if any